

**COURT- 1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APL No. 23 OF 2019 & IA No. 115 OF 2019 & IA No. 282 OF 2019**

**Dated: 3rd October, 2019**

**Present:** Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical  
Member(electricity)

**In the matter of:**

**Global Energy Pvt. Ltd.** .... **Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission** .... **Respondent(s)**

Counsel for the Appellant(s) : Matrugupta Mishra  
Omar Waziri

Counsel for the Respondent(s) : S.K. Rungta, Sr. Adv  
Pratiti Rungta  
Shivankur Shukla for R1  
Ashish Singh  
Anup Jain  
S. Rama for R2, R3, R4, R5 & R6

**ORDER**

**IA No. 115 of 2019**

**(for exemption from filing certified copy of Impugned Order)**

The Application is rejected. Accordingly, the IA No. 115 of 2019 stands disposed of.

**APPEAL No. 23 of 2019 & IA No. 282 OF 2019**

Reply shall be filed within six weeks. Thereafter, rejoinder shall be filed within four weeks.

List the matter on **21.01.2020.**

**Ravindra Kumar Verma  
Technical Member(electricity)**

**Justice Manjula Chellur  
Chairperson**

MK